

सूक्ष्म-कार्य संवालय में राज्य-संघी (श्री विद्या चरण कुवल) : (क) 67।

(ख) 15 2 प्रतिशत कमी हुई है।

(ग) जब कभी किन्हीं दो दलों में पिछली शक्त का पता चल जाता है तब किसी भी प्रकार के अपराध को होने देने से रोकने के लिये दण्ड प्रक्रिया संहिता की निवारक धाराओं के अधीन कार्यवाही की जाती है।

डाक और तार विभाग का भवन, कोटा

563. श्री श्रीकार लाल बेरवा : क्या संचार मन्त्री यह बनाने की कृपा करेंगे कि

(क) क्या यह सच है कि कोटा, राजस्थान में डाक और तार विभाग के एक बड़े भवन का निर्माण हो रहा है ;

(ख) क्या यह भी सच है कि निर्माण कार्य निर्धारित विवरणों के अनुसार नहीं किया जा रहा है ; और

(ग) यदि हाँ, तो इसके क्या कारण हैं और भवन के निर्माण-कार्य को पूरा होने में कितना समय लगने की सम्भावना है ?

संसद्-कार्य विभाग तथा संचार विभाग में राज्य-संघी (श्री इन्द्रकुमार गुजराल) : (क) जी हाँ, कोटा, राजस्थान में प्रधान डाकघर व विभागीय तारघर के लिए 77 लाख रुपये (लगभग) की लागत से एक इमारत बनाई जा रही है।

(ख) जी नहीं काम निर्धारित विवरणों के अनुसार ही किया जा रहा है।

(ग) इमारत के दिसम्बर 1967 के अन्त तक पूरा हो जाने की आशा है।

Protection of Ancient Temples and Monuments in Orissa

564. Shri Chintamani Panigrahi: Will the Minister of Education be pleased to state:

(a) whether any ancient temples and monuments are proposed to be

taken over for protection in Orissa in 1967-68; and

(b) the amount allotted for repairs, maintenance and beautifying the ancient protected temples and monuments in Bhubaneswar during the Fourth Plan?

The Minister of State in the Ministry of Education (Prof. Sher Singh): (a) Yes, Sir The Chausatti Jogini temp'e and three adjacent temples at Jhariial in Bolangir District of Orissa are under consideration for protection in 1967-68

(b) Conservation and maintenance of protected monuments is a normal activity of the Archaeological Survey of India and funds required for the same are provided from the Survey's annual budget

Cases Referred to C.B.I.

565. Shri Abdul Ghani Dar: Will the Minister of Home Affairs be pleased to state

(a) the number of cases referred to the Central Bureau of Investigation during the last one year,

(b) the number of cases decided by the C.B.I. during the above period, and

(c) the nature of cases referred to the C.B.I.?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) The Special Police Establishment took up 2486 fresh cases during 1966

(b) Of the 2486 cases, 1418 cases have been decided as below:—

Sent up for trial in Courts—136.
Reported for regular departmental action—920

Reported for such action as deemed fit by Ministries/Departments—244.

Closed for want of adequate evidence—118.

Remaining 1048 cases are pending enquiry/investigation.

(c) The cases involved allegations relating to bribery, criminal misconduct (showing favours, causing illegal pecuniary advantage, possession of disproportionate assets etc.), misappropriation, cheating, forgery, and departmental misconduct by public servants, and cheating and other malpractices by private persons.

Publication of Encyclopaedia in Regional Languages

566. Shri Biswanaryan Shastri: Will the Minister of Education be pleased to state:

(a) whether Government have any scheme for giving financial aid for publication of encyclopaedia in regional languages;

(b) if so, the regional languages which will be covered by the scheme and the amount proposed to be given in each case; and

(c) whether such aid is to be given directly to the institutions concerned or through the State Governments?

The Minister of State in the Ministry of Education (Prof. Sher Singh):

(a) Under the Scheme of Assistance to Voluntary Organisations for Promotion of Modern Indian Languages grants are given for preparation and/or publication of encyclopaedias:

(b) All the Modern Indian Languages, other than Hindi and Sanskrit, as set out in the Eighth Schedule to the Constitution of India and other recognised languages including tribal languages are covered by the Scheme. The amount of grants is determined on the merits of each case and for approved items only to the extent of 50 per cent of the total approved expenditure.

(c) Grants are given direct to Voluntary Organisations/Institutions but the requests for the same have to come through the State Governments except in the cases of organisations of

all India character where the applications may be accepted directly.

Labour Unrest in Neyveli Lignite Corporation

567. Shri V. Krishnamoorthi: Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether Government are aware of the unrest among the employees of the Neyveli Lignite Corporation; and

(b) if so, the action taken to redress the grievances of the employees?

The Minister of Labour and Rehabilitation (Shri Hathl): (a) Yes.

(b) Some demands of a general nature have been raised by unions other than the one recognised by the management under the Code of Discipline. The Assistant Labour Commissioner (Central) Madras has held discussions with the parties with a view to promote a settlement.

Investigation into escape of Political Persons from Orissa

568. Shri S. Kundu: Will the Minister of Home Affairs be pleased to state:

(a) whether the Government of Orissa have sought the assistance of the C.I.B. in investigating the alleged escape of certain political persons from India after the announcement of holding the judicial enquiry by the Orissa Government into corruption charges against certain persons in power in Orissa since 1961; and

(b) if so, the details thereof?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) No, Sir.

(b) Does not arise.